

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2476 of 2021

1. Zubair Alam					
2. Md. Ayub	Petitioners
Versus					
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Shailendra Jit, Advocate
For the State	:	Mr. P.K. Chatterjee, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending their arrest in connection with Katkamdag P.S. Case No. 90 of 2020 instituted under Sections 188, 341, 353, 504 of the Indian Penal Code and Section 11(D)(E) of Prevention of Cruelty to Animal Act, Section 12/13 of Jharkhand Bovine Animal Prohibition of Slaughter Act, 2005, Section 3 of Jharkhand State Epidemic Disease (Covid-19) Act and Section 51 of Disaster management Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were involved in selling of bovine flesh after slaughtering illegally. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards para-18 of the instant anticipatory bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners is directed to surrender in the Court of learned S.D.J.M., Hazaribag within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing Rs.10,000/- (Rupees ten thousand) each as cash security and on

furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag in connection with Katkamdag P.S. Case No. 90 of 2020 with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/